
 सत्यमेव जयते	RAJASTHAN AUTHORITY FOR ADVANCE RULING GOODS AND SERVICES TAX KAR BHAWAN, AMBEDKAR CIRCLE, NEAR RAJASTHAN HIGH COURT JAIPUR - 302005 (RAJASTHAN)	
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ADVANCE RULING NO.RAJ/AAR/2018-19/41

J.P.Meena Additional Commissioner	:	Member(Central Tax)
Hemant Jain Joint Commissioner	:	Member(State Tax)
Name and address of the applicant	:	M/s G A Infra Pvt. Ltd. 402 Manupasana Tower, Sardar Patel Marg, C-Scheme, Jaipur
GSTIN of the applicant	:	08AAECG6222D1ZY
Clause(s) of Section 97(2) of CGST / SGST Act, 2017, under which the question(s) raised	:	a. Classification of any goods or services or both; e. Determination of the liability to pay tax on any goods or services or both;
Date of Personal Hearing	:	14.03.2019
Present for the applicant	:	Ms Shuchi Sethi (Authorized Representative)
Date of Ruling	:	25.03.2019

Note: Under Section 100 of the CGST/SGST Act 2017, an appeal against this ruling lies before the Appellate Authority for Advance Ruling constituted under section 99 of CGST/SGST Act 2017, within a period of 30 days from the date of service of this order.

The Issue raised by M/s G A Infra Pvt. Ltd. 402 Manupasana Tower, Sardar Patel Marg, C-Scheme, Jaipur (hereinafter the applicant) is fit to pronounce advance ruling as it falls under ambit of the Section 97(2) (a) (e) which is as given under:

- a. Classification of any goods or services or both;
- e. Determination of the liability to pay tax on any goods or services or both;

Further, the applicant being a registered person, GSTIN is 08AAECG6222D1ZY, as per the declaration given by him in Form ARA-01, the issue raised by the applicant is neither pending for proceedings nor proceedings were passed by any authority. Based on the above observations, the application is admitted to pronounce advance ruling.

1. SUBMISSION AND INTREPRETATION OF THE APPLICANT:

- a. The applicant is engaged in providing the comprehensive water services to the clients who may be both private clients as well governmental. That the currently the applicant is in the process for bidding for tender floated by the PHED, a unit of Government of Rajasthan for designing, providing, installation, commissioning, operation and maintenance of solar energy based bore well water pumping systems, Reverse osmosis plant and operation and maintenance of Fluoride Control project on ESCO and O & M contract.
- b. The terms and scope of the contract combines ESCO Model and O&M work. That the activities under ESCO model and O&M contract are so closely linked in a manner that they form a single indivisible supply. The driving factors are:
 - A single tender shall be floated for Operation and Maintenance of Fluoride Control Project on ESCO Cum O&M Contract where the preamble of scope specifies that the contract combines ESCO model and O&M work.
 - The nature of contract is such that initial activities under ESCO model is the main service and the other services under O&M contract combined with such service are in the nature of ancillary services which help in better operation of main activities under ESCO model and make the model successful.



- c. Thus, based on above facts and concept such contract shall be a single supply and cannot be treated as distinct supplies. Since all the conditions of composite supply are satisfied, it is a composite supply.
- d. Further, since composite supply of works contract has been specifically classified as supply of service under Schedule II, it should be first analysed whether the contract can be classified as a works contract or not.
- e. The scope of work involves Pump House/Replacement/ refurbishment/ repair/ rehabilitation of existing pump sets, switchgears, mechanical and electrical equipment, capacitor banks etc. Repair/ remodel of pump foundation according to new pump sets or as per requirement. Extension of pump house if required to remodel the configuration of pump sets or as per site condition. The supply and installation of new pumping machinery and other equipments shall be done as per best engineering practice.
- f. The operation and maintenance work shall be carried out of all the electrical and mechanical instruments, pumping machinery etc.
- g. The pumping station and its surrounding shall be kept clean and in dry condition, properly ventilated and illuminated. For the purpose of illumination, replacement of fitting/ fixtures shall be done by the contractor, if required.
- h. The applicant shall be responsible for painting, color/ white washing, distempering etc. to the pumping station building, thrice during the entire contract period.

Transmission Pipelines

The contractor shall be responsible for Patrolling, operation and maintenance of the pipelines, repairing of leakages of pipelines, replacement of burst pipes, repairing of appurtenances of pipelines like air valves, scour valves air vessels system, intermediate OHSR (for vacuum filling system), pressure gauges, joints etc.



Switchyards

He shall be responsible for replacement of transformers if required according to year 2027 designed capacity of pump sets. He shall also be responsible for painting, color/ white washing, distempering etc. to the switchyard stuff thrice during the entire contract period.

Storage Tanks (CWR)

concepts evolved from the precedents, it is understood that the properties for which improvement works has been assigned like pump houses, storage tanks, headworks campus etc. cannot be moved from one site to another. All the components of the pumping system are erected at the prescribed location and permanently attached to the earth and they cannot be dismantled and reassembled as such dismantling may cause substantial damage to the system and its components.

Thus, according to applicant the property of improvement is an immovable property and thus the given work should be treated as works contract.

2. QUESTIONS ON WHICH THE ADVANCE RULING IS SOUGHT

Whether the activity of O & M of Fluoride control project on ESCO Model and O & M work supply of goods or supply of services and what shall be the rate of GST on it?

3. PERSONAL HEARING (PH)

The PH was held on 14.03.2019 at Room No. 2.22, NCRB, Statue Circle, Jaipur. Ms Shuchi Sethi, (Authorised Representative) appeared on behalf of the applicant. During the PH, she reiterated the submissions already made in the application and requested for early disposal of the application.

4. COMMENTS OF JURISDICTIONAL OFFICER:

The jurisdiction officer (Deputy Commissioner, Circle- Sirohi, Ward-3, Commercial Taxes Dept., Bahtkara Road, Sirohi (Rajasthan) 307001) has submitted his comments vide letter dated 12.02.2019 which can be summarized as, the applicant is in the process of bidding for tender floated by P.H.E.D. for which they will provide comprehensive water services for operation and maintenance of Fluoride Control Project on ESCO and O & M



5. FINDINGS, ANALYSIS & CONCLUSION:

- a. The scope of work in ESCO model requires improvement of the whole water supply system involving pump houses, pumping stations, transmission lines, switchyards, storage tanks and headwork campus. Re-modelling of pump foundation and extension of pump house, replacement of fittings/fixtures and painting of all permanent structures like pumping station building etc. are involved in the contract.
- b. The given activities undertaken by the applicant are culminating into works contract services. Now works contract service in itself is a composite supply. The same has been defined under Schedule-II under Entry 6 which is read under:

"6. Composite supply

The following composite supplies shall be treated as a supply of services, namely:

- (a) works contract as defined in clause (119) of section 2; and*
- (b) supply, by way of or as part of any service or in any other manner whatsoever, of goods, being food or any other article for human consumption or any drink (other than alcoholic liquor for human consumption), where such supply or service is for cash, deferred payment or other valuable consideration."*

- c. The terms and scope of the contract combines ESCO Model and O&M work. That the activities under ESCO model and O&M contract are so closely linked in a manner that they form a single indivisible supply. The driving factors are:
- A single tender shall be floated for Operation and Maintenance of Fluoride Control Project on ESCO Cum O&M Contract where the preamble of scope specifies that the contract combines ESCO model and O&M work.
 - The nature of contract is such that initial activities under ESCO model is the main service and the other services under O&M contract combined with such service are in the nature of ancillary services which help in better operation of main activities under ESCO model and make the model successful.
- d. Further, since composite supply of works contract has been specifically classified as supply of service under Schedule II, it should be first analysed whether the contract can be classified as a works contract or not.



- e. The scope of work under the contract has been carefully examined to derive that it involves Pump House/Replacement/ refurbishment/ repair/ rehabilitation of existing pump sets, switchgears, mechanical and electrical equipment, capacitor banks etc. Repair/ remodel of pump foundation according to new pump sets or as per requirement. Extension of pump house if required to remodel the configuration of pump sets or as per site condition. The supply and installation of new pumping machinery and other equipments shall be done as per best engineering practice.
- f. The operation and maintenance work shall be carried out of all the electrical and mechanical instruments, pumping machinery etc.
- g. The pumping station and its surrounding shall be kept clean and in dry condition, properly ventilated and illuminated. For the purpose of illumination, replacement of fitting/ fixtures shall be done by the contractor, if required.
- h. He shall be responsible for painting, color/ white washing, distempering etc. to the pumping station building, thrice during the entire contract period.

Transmission Pipelines

The contractor shall be responsible for Patrolling, operation and maintenance of the pipelines, repairing of leakages of pipelines, replacement of burst pipes, repairing of appurtenances of pipelines like air valves, scour valves air vessels system, intermediate OHSR (for vacuum filling system), pressure gauges, joints etc.

Switchyards

He shall be responsible for replacement of transformers if required according to year 2027 designed capacity of pump sets. He shall also be responsible for painting, color/ white washing, distempering etc. to the switchyard stuff thrice during the entire contract period.

Storage Tanks (CWR)

He shall also be responsible for painting, color/white washing, distempering etc. to the CWR, compound wall, store etc thrice during the entire contract period.

Headworks Campus

Contractor shall maintain whole campus neat and clean by removing unwanted trees, bushes, vegetation etc, pruning of trees watering to sapling and maintenance of lawn/ garden, plantation of new trees and




saplings, illumination in the whole campus, maintain all internal and service roads, proper drainage system etc.

SCADA

The scope of work includes design the system based on re-engineered processes and best fit automation interventions to get transparent real time data and remote monitoring.

O&M work

The scope of work of O&M contract includes operation and maintenance of rising mains of RWSS/Clusters, OHSR and water treatment plant at Baghera.

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- i. It is understood based on the scope of work detailed above that ESCO model requires improvement of the whole water supply system involving pump houses, pumping stations, transmission lines, switchyards, storage tanks and headwork campus. Remodelling of pump foundation and extension of pump house, replacement of fittings/fixtures and painting of all permanent structures like pumping station building etc. are involved in the contract.
 - j. Based on above facts and the intent of the proposed activity, it is implied that the given work is a contract for improvement of the pumping system under the Fluoride control project, wherein transfer of property in goods in the form of new pumping machinery and mechanical/electrical equipment shall be involved in the execution of such contract.
 - k. That Works contract in itself is a composite supply in which construction, fabrication, completion, erection, installation, fitting out, improvement, modification, repair, maintenance, renovation, alteration or commissioning etc are involved along with transfer or property in goods.
 - l. Now whether a supply is a works contract or not is dependent on whether the plant or device or property is a movable or immovable property. To decide whether a property is movable or immovable, the given terms have not been defined under the Act and hence the reliance needs to be placed on other laws and judicial precedents.
 - m. Under the General Clauses Act 1897 the term immovable property has been defined under Section 3(26) as "immovable property" shall include land, benefits to arise out of land, and things attached to the earth, or permanently fastened to anything attached to the earth:
 - n. As per the definition the term permanently fastened or attached to earth can be treated as immovable property. Any attachment with earth which is

temporary in nature or can be shifted from part of earth to another without causing substantial damage to it cannot be treated as immovable property.

- o. On the given issue, CBEC has also clarified in its circular number 58/1/2002-CX dated 15/1/2002 where in para (e) it was clarified that;-

If items assembled or erected at site and attached by foundation to earth cannot be dismantled without substantial damage to its components and thus cannot be reassembled, then the items involved not be considered as moveable and will, therefore, not be excisable goods.

- p. According to definition of works contract under GST regime, the supply of goods and services are done by the supplier simultaneously which is for immovable property. Hence in works contract supply of goods and services together is compulsory.

Thus, based on above facts and concept such contract shall be a single supply and cannot be treated as distinct supplies. Since all the conditions of composite supply are satisfied, it is a composite supply.

- q. Now, under Notification No 12/2017-CT (Rate) dated 28.06.2017 (as amended from time to time), under entry number 3A an exemption from GST has been provided for composite supplies which is reproduced as under:-

3A	Chapter 99	Composite supply of goods and services in which the value of supply of goods constitutes not more than 25 per cent, of the value of the said composite supply provided to the Central Government, State Government or Union territory or local authority or a Governmental authority or a Government Entity by way of any activity in relation to any function entrusted to a Panchayat under article 243 G of the Constitution or in relation to any function entrusted to a Municipality under article 243W of the Constitution.	Nil	Nil
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Thus according to said entry in the notification, in case of composite supply of goods or services if the value of supply of goods does not exceeds 25% of the total value of supply and service if provided to State Government or a local authority and the supply is by way of an activity in relation to functions entrusted to Municipality under Article 243W of the Constitution then no GST is applicable.

- r. The activities entrusted to the Municipality under Article 243W of the Constitution of India and listed under Twelfth Schedule are enumerated as under;

[Article 243-W]

1. *Urban planning including town planning.*
2. *Regulation of land use and construction of buildings.*
3. *Planning for economic and social development.*
4. *Roads and bridges.*
5. *Water supply for domestic, industrial and commercial purposes.*
6. *Public health, sanitation conservancy and solid waste management.*
7. *Fire services.*
8. *Urban forestry, protection of the environment and promotion of ecological aspects.*
9. *Safeguarding the interests of weaker sections of society, including the handicapped and mentally retarded.*
10. *Slum improvement and up gradation.*
11. *Urban poverty alleviation.*
12. *Provision of urban amenities and facilities such as parks, gardens, playgrounds.*
13. *Promotion of cultural, educational and aesthetic aspects.*
14. *Burials and burial grounds; cremations, cremation grounds and electric crematoriums.*
15. *Cattle ponds; prevention of cruelty to animals.*
16. *Vital statistics including registration of births and deaths.*
17. *Public amenities including street lighting, parking lots, bus stops and public conveniences.*
18. *Regulation of slaughter houses and tanneries.*



On perusal of said Schedule it is evident that under point number 5, the water supply for domestic, industrial and commercial purposes is responsibility of Municipality. It is pertinent to note that given activity of ESCO plant redevelopment is in relation to clean drinking water facility to the citizens. Thus, it is easily ascertained that the applicant is engaged in a Work Contract (Composite supply) to a Governmental Authority.

- s. If it is held that the rate of tax in given service shall be determined in accordance with the Notification No 11/2017-CT (Rate) dated 28.06.2017, as amended from time to time.

On perusal of said Notification under S. No. 3(iii), for schedule of rate of tax on works contract Services, following is mentioned:-

Heading 9954 (Construction services)		CGST Rate %	SGST Rate %	IGST Rate %	Remarks
	<p>(iii) Composite supply of works contract as defined in clause (119) of section 2 of the Central Goods and Services Tax Act, 2017, supplied to the Central Government, State Government, Union territory, a local authority, a Governmental Authority or a Government Entity by way of construction, erection, commissioning, installation, completion, fitting out, repair, maintenance, renovation, or alteration of, -</p> <p>(a) a historical monument, archaeological site or remains of national importance, archaeological excavation, or antiquity specified under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 (24 of 1958);</p> <p>(b) canal, dam or other irrigation works;</p> <p>(c) pipeline, conduit or plant for</p> <p>(i) water supply (ii) water treatment, or (iii) sewerage treatment or disposal.</p>	6	6	12	<p>Provided that where the services are supplied to a Government Entity, they should have been procured by the said entity in relation to a work entrusted to it by the Central Government, State Government, Union territory or local authority, as the case may be;</p>



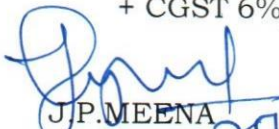
The activity of O & M of Fluoride Control Project on ESCO Model and O & M work by the applicant is being undertaken for a Government Department. In this activity of Composite supply of goods and services if supply of goods is below 25% out of total value of supply then GST will be NIL and if more than 25% of the total value of supply then GST will be @12% (SGST 6% + CGST 6%).

6. In view of the foregoing, we rule as follows:-


RULING

The activity of O & M of Fluoride Control Project on ESCO Model and O & M work by the applicant is being undertaken for a Government Department. In this activity of Composite supply of goods and services the applicability of GST will be as under -:

- a. Composite supply of goods and services where supply of goods is below 25% out of total value of supply then GST will be NIL.
- b. Composite supply of goods and services where supply of goods is more than 25% of the total value of supply then GST will be @12% (SGST 6% + CGST 6%).


J.P. MEENA
Member
(Central Tax) 25/3/19




HEMANT JAIN
Member
(State Tax) 25/3/19

SPEED POST

M/s G A Infra Pvt. Ltd.
402 Manupasana Tower,
Sardar Patel Marg, C-Scheme, Jaipur.

o/c
(CGST)/(SGST)

F.No. AAR/RAINFRA/2018-19/108-111

Dated: 26.03.2019

Copy to:-

1. Commissioner, SGST & Commercial Taxes, Kar Bhawan, Bhawani Singh Road, Ambedkar Circle, C-Scheme-, Jaipur 302005.
2. Commissioner, CGST and Central Excise Jaipur Commissionerate, NCRB, Statue Circle, Jaipur 302005.
3. Deputy/Assistant Commissioner, Circle- Sirohi, Ward-3, Commercial Taxes Dept., Bahtkara Road, Sirohi (Rajasthan) 307001


Superintendent